

F.No.404/170/75-11.C
Central Board of Direct Taxes

New Delhi, the

September, 1976.

ORDER

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No. (F.No.404/170/76-11.C): In pursuance of Rule 9 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri K.M. Srivastava, P.L. Ajwani, S.S. Jochi, D.L. Khanna, S.M. Gehani, D.H. Kewli, L.V. Naughani, D.P. Nathoo and Mrs. M.V. Bordawekar, authorized by the Central Government to exercise the powers of Tax Recovery Officers under sub-clause (ii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the areas in Bombay City and in the Bombay suburban Districts in the State of Maharashtra.

2. The jurisdiction assigned to Shri V.S. Tahiliani, V.N. Navgurkar, H.L. Kotasthane, B.S. Goto, T.M. Khedare, Mani Rajagopalan, H.B. Gode, P.M. Roge and M.R. Jant as per order No. 438 (No. 404/15/73-ITC) dated 10th September, 1973, 465 (No. 404/15/73-ITC) dated 10th September, 1973, 466 (No. 404/15/73-ITC) dated 10th September, 1973, 467 (No. 404/15/73-ITC) dated 10th June, 1973, 468 (No. 404/110/75-ITCC) dated 6th July, 1975 (No. 404/232/75-ITCC) dated 17th August, 1975, 143 (No. 404/51/74-ITCC) dated 7th May, 1971, 1008 (No. 404/110/75-ITCC) dated 13th August, 1975 respectively is withdrawn with effect from the date this order comes into force.

3. This order shall come into force with effect from the date the officers specified in Para 1 take over as Tax Recovery Officers.

(V.P. Littal)

Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. Shri V. Ramaswami Iyer, Commissioner of Income-tax, Bombay City I, Bombay, Rajabai Chavan, with reference to his letter No. DC.ACB.Cas.173-4/76 dated 10th August, 1976.

2. I I (MCP), Central Cell, New Delhi.
3. Guard File.

Secretary, Central Board of Direct Taxes